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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 946/97

DATE OF ORDER : 20-8-1997.

Between :-

Thotti Ramachandra

... Applicant

And

1. The Asst. Superintendent of Post Offices, Madanapalle Post Sub Division, Madanapalle-517325.
2. The Sr. Superintendent of Post Offices, Chittoor.
3. The Post Master General, Kurnool, Region, Kurnool.
4. The Chief Post Master General, AP, Circle, Docksadan, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri A. Radha Krishna

Counsel for the Respondents : Shri V. Bhimanna, CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(21)
Learned ..

None for the applicant. Heard Shri V.Bhimanna, standing
counsel for the respondents.

2. The applicant in this OA is one of the candidates who applied
for the post of Branch Post Master, Beerangi Village of B.Kothakota
Mandal, Chittoor District. The applicant submits that he was not
called for interview and because of that he has not been considered
for the above said post. When he approached the departmental auth-
orities, he was informed that the interview card sent to him had been
received by ^{him} ~~them~~ duly acknowledged by him and hence his absence on the
date of interview had lead to non consideration of his candidature.
The applicant submitted that the above said interview card was not
received by him and the signature on the acknowledgement form had
been done by somebody else. The applicant further submits that his
signature ^(was) ~~is~~ forged in order to help one of the aspiring candidate
for the post of BPM, who ^(was) ~~is~~ the wife of the postman of that village.

3. Hence he filed this ^{OA} ~~case~~ to call for the records relating to
selection and appointment of the Branch Post Master at Beerangi
Village and declare the action of the respondents in resorting to
fillup the post of the Branch Post Master of the said village without
interviewing the applicant and considering his claim on merit as
illegal, arbitrary, discriminatory, etc.,.

4. A reply has been filed in this OA. It is stated that the post
is not yet been filled up. The complaint of the applicant was
scrutinised and found that the interview card was not received by

JK

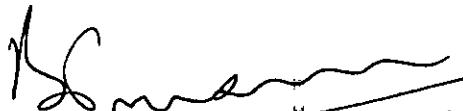
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the applicant and the signature on the acknowledgement form was forged. Hence it has been decided by the Postal Authorities that the case of the applicant will also be considered along with others for filling up the said BPM post. As the case of the applicant going to be considered, there is no further grievance left to be considered by this Tribunal. Hence the OA has become infructuous. However, the Respondent No.2 is directed to consider the case of the applicant along with those eligible candidates for the post of BPM and finalise the process quickly.

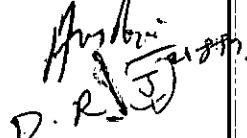
5. With the above direction, the OA is disposed of at the admission stage itself. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)

20,89)


(R.RANGARAJAN)
Member (A)

Dated: 20th August, 1997.
Dictated in Open Court.


D.R.J.S.J.

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Copy to:-

1. The Asst. Superintendent of Post offices, Madanapalle Post Sub Divi
Madanapalle-517326.
2. The Sr. Superintendeht of Post offices, Chittoor.
3. The post Master General , Kurnool.Region, Kurnool.
4. The Chief Post Master General, A.P. Circle, Dock Sadan, Hyderabad.
5. One Cooy to Mr. A. Radha Krishna Advocate CAT . Hyd.
6. One Copy to Mr. V.Bhimanna, CGSC. CAT Hyd.
7. One Copy to The D&R. (A).
8. One Duplicate Copy.

Upr.

28/8/97

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RAJGARJAN : M. (J.)

AND

THE HON'BLE SHRI B.S. JASI PARAMESHWARI :
(M) (J.)

Dated: 20-8-97

ORDERS/JUDGEMENT

~~NOTIFICATION NO.~~

in

C.A. NO. 946/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions *at the Answer*

Dismissed *Statement*

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक विविकण
Central Administrative Tribunal
प्रेषण/DESPATCH

28 AUG 1997

हैदराबाद आयरीड
HYDERABAD BENCH